

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4619/2020

This the 05th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

S B Ahmad & Ors

.....Applicant

(Advocate:- Mr. Zahoor Jan-Not Present)

Versus

1. U.T. of Jammu and Kashmir & ors

.....Respondents

(Advocate: Mr. Amit Gupa, learned A.A.G)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/4619/2020) arises out of SWP No.735/2017, wherein relief is claimed against J&K Tourism Development Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K Tourism Development Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun